

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-220**  
**IB-1185(ND)/2019**

**IN THE MATTER OF:**

M/s. Oswal Minerals Ltd.

**Vs.**

M/s. Satellite Cabels Pvt. Ltd.

....APPLICANT

....RESPONDENT

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 13.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant

: Mr. Gulshan Kumar, Mr. Akhil Tomar, Advocates

For the Respondent

: Mr. Rajat Srivastava, Mr. Amit Dhall, Advocates

For the Intervener

:

**ORDER**

Counsels for both sides are present. In order to initiate the Settlement between the parties, the Corporate Debtor has brought a Cheque of Rs.Two Lakhs realizable on 18<sup>th</sup> February, 2020. The same is handed over to the Counsel for the Operational Creditor. It has also been submitted by the Counsel for the Corporate Debtor that his client has a request for waiver of the interest.

The Counsel for the Operational Creditor is directed to seek instructions on the terms of the Settlement which are provided in black & white to the Counsel for the Operational Creditor.

List on 05.3.2020.

Surjit

  
**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**